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BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. 04/2015
C.A.164/2016

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3rd August, 2017, 10.30 A.M

Name of the Company	Pradip Chowdhury & Ors. -Vs- Andaman Wood Products (India) Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. Siddhartha Chatterjee, Adv. Petitioner

Mr. M.K. Seal.

Adv.

Mr. Seal.

3/8/17

03.08.2017 – C.P. 04 / 2015 C.A. 164 / 2016 – Pradip Chowdhury & Ors. –
Versus- Andaman Wood Products (India) Pvt. Ltd. & Ors.

ORDER

Ld. Lawyers on behalf of the petitioners are present and no one appear from the side of Respondents.

The Ld. Lawyer submitted that the Special Officer undergone throat surgery as such he is not in a position to hold the meeting, which are required to be held on 24th of July. Hence praying for extension of further time. Heard, prayer is allowed as a last chance no further time will be allowed.

Meanwhile if Special Officer is not present to provide service, the Petitioner is directed to appoint and propose the name of other Special Officer with the consent of the Respondent without fail.

Fixed on 04.09.2017.

(MANORAMA KUMARI)
MEMBER (J)